## ANNOUNCEMENTS BY SPEAKER

(i) Motion of no Confidence in the Council of Ministers

12.05hrs.

[English]

MR. SPEAKER: I have to infor the House that I received 40 notices of No-Confidence Motion in the Council of Ministers under Rule 198 from 40 members. Sri Ajoy Mukhopadyay has secured the first place in the ballot.

The motion reads as follows:

"This House express its lack of confidence in the Council of Ministers:

For its pursuance of anti-people economic polices based on total surrender to the IMF and World Bank which are causing growing unemployment, price-rise and abandonment of self-reliance, adversely affecting Indian industry and the interest of farmers.

For its compromising attitude to communal forces resulting in failure to tackle the threat to the secular basis of the Constitution arising out of the Ayodhya dispute and its afterment; for not bringing to book those responsible for the demolition of the mosque structure at Ayodhya and for its failure to implement social justice.

For all-pervading corruption even at the highest levels of the Government which has damaged the image of the country and that the multi-thousand crores of rupees securities scam and the continuing scandal of disinvestment of public units' shares have resulted in lose of people's faith in the administration."

Shri Ajoy Mukhopadyay may now seek the leave of the House, please.

SHEi AJOY MUKHOPADYAY (Krishnagar); Sir, I begto seek the leave of the

House to move the Motion of No-Confidence in the Council of Minister.

MR. SPEAKER: May I request those Members who are in favour of leave being granted to this Motion to rise in their Places?

[Translation]

SHRI ATAL BIHARI VAJPAYEE (LUCKNOW): Mr. Speaker, Sir, we have supported the No-Confidence Motion. But we do not agree to the several other reasons mentioned in it. (Interruptions)

[English]

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): Mr. Speaker, Sir, there is point of order. I have never heard in the entire history of Parliamentary system whether there is a qualified Motion of No-Confidence (Interruptions) Just listen to me. If there is a qualified Motion of No-Confidence, what validity it has, it is for youto decide. (Interruptions)

SHRISOMNATHCHATTERJEE (Bolpur): Why do you say qualified No-Confidence Motion? (Interruptions)

MR. SPEAKER: As not less than fifty Members have risen in support of the Motion. leave of the House is granted.

(Interruptions)

MR. SPEAKER: At what time, do you want to take it up?

THE MINISTER OF WATER RE-SOURCES AND MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) The Motion may be taken up for discussion right away. (Interruptions)

SHRI RAM VILAS PASWAN (Rosera): Why do you not take it up after lunch?

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Announcements by Speaker Re. Recognition of Leaders of Opposition

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MR. SPEAKER: We have some formal

business of ten or fifteen minutes. We will complete that formal business and then we will take up the discussion on the subject.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): How much time has been allotted?

[Translation]

SHRI PHOOL CHAND VERMAS (shajapur): Mr. Speaker, Sir, How much time has been allotted for it?

[English]

MR. SPEAKER: I will let you know.

OBSERVATION BY SPEAKER

Receipt of Notice from High Court of Madhya Pradesh

12.07hrs.

[English]

MR. SPEAKER: I have to inform the House that on 8 June, 1993 a notice was received from the Deputy Register of the High Court of Madhya Pradesh, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why an application seeking ad interim relieffield by the petitioner be not granted.

As per well established practice and convention of the House, the Chairman, standing Committee on External Affairs, was asked not to respond to the notice. I had passed on the relevant papers to the Minister of Law and Justice and Company Affairs for taking such action as he might deem fit to apprise the high court of the correct constitutions position and well established conventions of the House.

Subsequently, on 19 July, 1993 another

notice was received from the Deputy Registrar of the High Court of Madhya Pradesh, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman. Standing Committee on External Affairs, to appear before the High Court to show cause why the petition be not admitted for hearing.

A copy of this notice together with other relevant papers was also forwarded to the Minister of Law, justice and Company Affairs for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.

12.00hrs.

ANNOUNCEMENTS BY SPEAKER-CONTD.

(ii) Recognition of Leader of opposition

[English]

MR. SPEAKER: That reto inform the House that I recognise Shri Ata! Bihari Vajpayee, Leader of the Bhartiya Janata party in the Lok Sabha as the Leader of the Oppostions in Lok Sabha with immediate effect in terms of Section 2 of the Salary and Allowances of Leader of Opposition in Parliament, 1977. I would like to extenda very warm welcome to Shri V...payeeii. He has always been supporting the parliament in doing the business in a proper manner. I would also like to express our gratefulness to Shri Advaniji who, as the Leader of the opposition, had been supporting the Parliamentary activities in a manner in which the Leader of the Opposition should.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, i am grateful for your compliments and I hope the wave of change which has started from this side, would definitely have its impact on the other side too.